

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR
O.A.No.174/2001 Date of order: 7.3.2002

Bnorri Lal Seni, S/o Sh.Bhagirath Seni, R/o 22
Godown, Jaipur, working as Waterman in Gandhi Nagar
Post Office, Jaipur.

...Applicant.

Vs.

1. Union of India through Secretary to the Govt, Deptt. of Posts, Dak Bhawan, New Delhi.
2. Chief Postmaster General, Rajasthan Circle, Jaipur.
3. The Sr.Suptd of Post Offices, Jaipur City Dn, Jaipur
4. Post Master, Gandhi Nagar Post Office, Jaipur.

...Respondents.

Mr.P.N.Jati : Counsel for applicant

Mr.N.C.Goyal : Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member.

PER HON'BLE MR S.K.AGARWAL, JUDICIAL MEMBER.

In this O.A filed under Sec.19 of the ATs Act, 1985, the applicant makes a prayer to quash and set aside the impugned order dated 26.2.2001 and to direct the respondents to make payment of his wages as per his application dated 5.1.2001.

2. Reply was filed. In the reply, it has been specifically stated that the respondents have complied with the order of this Tribunal passed in O.A No.132/98 dated 8.9.2000 and the applicant was paid a sum of Rs.29,115/- on account of arrears of wages of 8 hrs. per day and nothing is outstanding on the part of the respondents.

3. The learned counsel for the applicant, during the course of arguments, admitted that the applicant has been

paid Rs.29115/- and there is no arrears against the respondents.

4. In view of the reply filed and the admission on behalf of the applicant made by the learned counsel for the applicant, this O.A is disposed of as having become infructuous.



(S.K. Agarwal)

Member (J).